

procurement and marketing of handloom goods by the weavers during the current financial year.

[English]

Winding up of N.T.C. Mills by BIFR

2190. SHRI RAM CHANDRA MALLICK : Will the Minister of TEXTILES be pleased to state :

(a) the number of National Textiles Corporation and private sector textile mills which have been given winding up orders by the Board for Industrial and Financial Reconstruction and the Appellate Tribunal during each of the last three years, till October 1998, State-wise; and

(b) the policy and the measures taken to revive the above closed N.T.C./S.T.C./Private sector mills and rehabilitation of the workers by providing them employment during the above period and the expenditure incurred thereon?

THE MINISTER OF TEXTILES (SHRI KASHIRAM RANA) : (a) So far as NTC is concerned, none of the NTC Mills have been ordered to wound up by the BIFR yet.

The number of private sector textiles mills which have been given winding up orders by the BIFR during the last three years, State-wise is given in the enclosed Statement.

(b) A Turn Around Strategy for NTC Mills was approved by Government in 1995. The plan was to be implemented through generation of funds from the sale of surplus land/assets of NTC. Major portion of this land is located in Mumbai. The approval of State Government of Maharashtra for sale of land is still awaited. Moreover, in case of four subsidiaries of NTC viz. NTC (UP), NTC (Guj), NTC (WBAB&O) and NTC (MP), BIFR have not approved the plan on account of their net worth not becoming positive during the prescribe period. In view of the above, the strategy could not be implemented.

A revised turn around plan for the viable subsidiaries of NTC alongwith the viable mills under them keeping in view the BIFR norm of net worth of these mills turning positive within the stipulated period is under consideration. The interest of the workers will be kept in view in the revival plan.

The other measures taken by the Government include establishment of a Board for Industrial and Financial Reconstruction under the Sick Industrial Companies (Special Provisions) Act, 1985.

Statement

S.No.	State/U.T.	No.of Mills
1	2	3
1.	Gujarat	7
2.	Uttar Pradesh	6

1	2	3
3.	Madhya Pradesh	2
4.	Rajasthan	2
5.	Haryana	1
6.	Tamil Nadu	4
7.	Karnataka	2
8.	Maharashtra	7
9.	Andhra Pradesh	3
10.	Punjab	1
11.	Dadara & Nagar Haveli	1

Food Craft Institute

2191. SHRI PRABHAT KUMAR SAMANTARAY : Will the Minister of TOURISM be pleased to state :

(a) whether Food Craft Institute is imparting education to students at Pathrajpur, Orissa where a building has been constructed for the purpose; and

(b) if not, the reasons therefor?

THE MINISTER OF STATE IN THE MINISTRY OF TOURISM (SHRI OMAK APANG) : (a) and (b) Food Craft Institute at Patharajpur, Orissa is not imparting education to students at present as the proposal for setting up the Institute has been formally cleared by the Ministry of Finance, Govt. of India only in November, 1998.

Border-Trade Mechanism by Nationalised Banks

2192. SHRI P.R. KYNDIAH : Will the Minister of FINANCE be pleased to state :

(a) whether the nationalised banks have been permitted to enter into agreements with its counterparts in Myanmar to operate a new border-trade mechanism;

(b) if so, whether several irregularities have been surfaced in the border-trade arrangement that prevails between the two countries;

(c) if so, the details thereof and remedial measures taken in this regard;

(d) whether the Government propose to follow up this experiment, if found successful with the existing trade mechanism along the Meghalaya-Bangladesh border posts; and

THE MINISTER OF STATE IN THE MINISTRY OF PERSONNEL, PUBLIC GRIEVANCES AND PENSIONS AND MINISTER OF STATE IN THE MINISTRY OF FINANCE (BANKING, REVENUE AND INSURANCE) (SHRI KADAMBUR M.R. JANARTHANAN) : (a) The Reserve Bank of India (RBI) has reported that under the border trade arrangements, the two